

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

O.A.No.892/97.

Date: 17-7-1997.

Between:

D.Bhaskar. ... Applicant.

And

Subsidiary Intelligence Bureau (SIB),
MHA Govt. of India, Hyderabad re-
presented by its Joint Asst. Director

Respondent.

Counsel for the applicant: Sri P.Radha Krishna.

Counsel for the respondent: Sri V.Rajeswara Rao.

JUDGMENT.

(by Hon'ble Shri H.Rajendra Prasad, Member(A))

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This case, listed for admission, was called twice in the forenoon. None was present for the applicant either in the Fore-noon or in the After-noon.

The applicant seeks a compassionate appointment following the demise of his father, Basavalingayya, who passed away while serving as JIO.II on 31-5-1982. The applicant, who was a minor at the time of his father's death, seeks a suitable appointment in the Department on the ground of indigence.

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3. It is seen that the respondents have duly examined the request of the applicant. Annexure IV to the O.A., indicates that there was no vacancy available at that point of time, viz., August, 1996 to accommodate the applicant. It was promised, however, that as and when recruitment for the post of Security Assistants takes place, the applicant's mother (the widow of late Sri Basavalingayya) would be informed of the fact so as to enable the present applicant to apply for the said post. According to the applicant, there is no further communication so far from the respondents in this regard.

4. Considering the facts of the case, as stated by the applicant, it is adequate to direct the respondents to --

i) intimate to the applicant's mother within next 45 (forty five) days the exact position as regards --

(a) the availability of vacancies, if any, after 6--8--1996;

(b) the likely date of the next recruitment of Security Assistants, if decided; and

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(c) the order of priority assigned to the
of the existing/arising
applicant's case against any vacancies,
subject to his eligibility.

(ii) depending on the prospect and possibility of
considering his case for an appointment, summon
the applicant and provide him the prescribed
application forms, if any, and also to give him
the necessary guidance as regards the procedure
for applying to the said post;

(iii) make an effort to finally consider the case of
the applicant as per law and rules within next
six months.

Thus the O.A., is disposed of at the admission
stage.

इष्टाचित प्रति
CERTIFIED TO BE TRUE COPY

M. H. R.
न्यायालय अधिकारी २३.७.७८
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायालय
HYDERABAD BENCH

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